

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
RAJYA SABHA
QUESTION NO 27.11.2009
ANSWERED ON
CHARGING OF CAPITATION FEE BY PRIVATE UNAIDED SCHOOLS .

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SHRI KALRAJ MISHRA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) the steps taken by Government to ensure due compliance of the Supreme Court's Orders passed in August this year, barring private unaided schools from charging capitation fee and preventing any hike in regular fees for profit;
- (b) whether Government has come across any case involving charging of capitation fee or enhancing fees for profits by such schools; and
- (c) if so, the action taken by Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) to (c): The affiliation Bye-laws of Central Board of Secondary Education (CBSE) and the guidelines of affiliation of Council for the Indian School Certificate Examinations (CISCE) provide, inter-alia, that the fees charged by the school should be commensurate with the facilities provided. Further these guidelines prohibit the school to charge capitation fees in any form or to accept donations for the purpose of admission of pupils. The Boards receive sporadic complaints regarding enhancement of fees, charging of capitation fee etc. by the private unaided schools. These are examined and appropriate action as per the provisions of guidelines of affiliation is taken. The Department of Education of Government of NCT of Delhi has not received any complaint during the current year about charging of capitation fee.